

THE SECOND SCHEDULE

(See section 476)

FORM No. 8

ORDER AUTHORISING AN ATTACHMENT BY THE DISTRICT MAGISTRATE OR COLLECTOR

(See section 83)

To the District Magistrate/Collector of the District of

WHEREAS complaint has been made before me that _____ (*name, description and address*) has committed (*or is suspected to have committed*) the offence of _____, punishable under section _____ of the Indian Penal Code, and it has been returned to a warrant of arrest thereupon issued that the said _____ (*name*) cannot be found; and whereas it has been shown to my satisfaction that the said _____ (*name*) has absconded (*or is concealing himself to avoid the service of the said warrant*) and thereupon a Proclamation has been or is being duly issued and published requiring the said _____ (*name*) to appear to answer the said charge within _____ days; and whereas the said _____ is possessed of certain land paying revenue to Government in the village (*or town*) of _____, in the District of _____;

You are hereby authorised and requested to cause the said land to be attached, in the manner specified in clause (*a*), or clause (*c*), or both*, of sub-section (*4*) of section 83, and to be held under attachment pending the further order of this Court, and to certify without delay what you may have done in pursuance of this order.

Dated, this _____ day of _____, 19____.

(*Seal of the Court*)

(*Signature*)

* Strike out the one which is not desired.
